## GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL AND TRAINING)

# RAJYA SABHA UNSTARRED QUESTION NO. 1719 (TO BE ANSWERED ON 03.08.2023)

### STATUS OF PROSECUTION BY LOKPAL

#### 1719 SHRI SUSHIL KUMAR MODI:

### Will the **PRIME MINISTER** be pleased to state:

- (a) the number of persons prosecuted by Lokpal accused of graft till date in last five years, year-wise data;
- (b) the number of complaints registered by Lokpal in last five years, year-wise;
- (c) the number of complaints disposed by Lokpal on technical ground stating the complaint is not in the prescribed format, year-wise data;
- (d) the reason for not filling vacancies of 2 Judicial members since 2020; and
- (e) the reason for not appointing regular Chairperson since May 2020?

### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

- (a) to (c): The Lokpal is an independent statutory body established under Section 3 of the Lokpal and Lokayuktas Act, 2013. In terms of Section 48 of the said Act, the Lokpal is required to present annually to the President a report on the work done by it, containing inter-alia, status of all types of complaints received and disposed of by it, which is caused to be laid in Parliament. Two such Reports have so far been laid in Parliament. Further, in terms of section 20(10) of the said Act, Lokpal has also been displaying on its website the status of complaints pending or disposed of by it.
- (d) & (e): In terms of section 3(2) of the said Act, Lokpal consists of a Chairperson and Members not exceeding eight, fifty per cent of them being Judicial Members. At present, Lokpal consists of five Members including two Judicial and three other-than Judicial Members. As per section 9 of the Act, one of the Judicial Members has been authorized by the President to act as Chairperson with effect from 28.05.2022, till appointment of a new Chairperson.

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